THE SECOND SCHEDULE

(See section 476)

FORM No. 3

BOND AND BAIL-BOND AFTER ARREST UNDER A WARRANT

(See section 81)

(name), of		,being brought before		
the District Magistrate of		(or as the case may be) under a warrant		
earance to answer to the	e charge of		, do hereby b	oind myself to
C	n the	day of	next, to	answer to the
said charge, and to continue so to attend until otherwise directed by the Court; and, in case of my making default herein, I bind myself to forfeit, to Government, the sum of rupees				
day of		,19 .		
			(Signa	ture)
I do hereby declare myself surety for the above-named he shall attend before			of	that ne Court of on
I shall continue so to att		erwise directed	d by the Court; a	•
day of		,19 .		
			(Signa	ture)
	f bearance to answer to the conue so to attend until other self to forfeit, to Govern day of day of day of day of dishall continue so to attended to forfeit.	feerance to answer to the charge of on the nue so to attend until otherwise direct self to forfeit, to Government, the sure day of day of day and day and day of day and day and day of day and day and day and day of day and day and day and day of day and day a	day of shall continue so to attend until otherwise directed by the County day of the sum of rupees day of the sum of rupe	f (or as the case may be) unbearance to answer to the charge of on the day of next, to nue so to attend until otherwise directed by the Court; and, in case of self to forfeit, to Government, the sum of rupees day of ,19 . (Signal myself surety for the above-named of in the day of next, to answer to the chard shall continue so to attend until otherwise directed by the Court; and, I bind myself to forfeit, to Government, the sum of rupees day of ,19 .